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(d) whether while considering revamping of oil industry, Government propose to consider the question of having regional marketing companies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA); (a) and (b) No, Sir.

(c) and (d) Do not arise.

Dual Price Policy of Kerosene

- 1788. SHRI CHIMANBHAI MEHTA: Will the Minister of PETROLEUM be pleased to refer to the answer to Unstarred Question 540 given in the Rajya Sabha on the 29th July, 1985 and state:
- (a) what are the difficulties perienced by State Government and Union Territories that lead to drawal of dual price policy of sene: and
- (b) whether the States are not in a position to supply required quantity of kerosene to industries from their domestic consumer quota and whether Government propose to consider any other alternative to help the State requiring kerosene for industrial purposes?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA):

- (a) Problems faced by the States and Territories in enforcing dual pricing of kerosene included:
 - (i) Difficulties in identification of weak and vulnerable sections of the society to whom subsidised kerosene was to be distributed
- (ii) Inadequacy of distribution system to ensure effective implementation of dual pricing.
 - Possibility of large scale malpractices and diversion of subsidised kerosene by dealers.
- (b) Kerosene allocations are mainly meant for domestic fuel and lighting needs. In cases of technological necessity, States and Union Territories

to Questions can release it for industrial use also from out of their allocation.

Shifting of Rajkot GPO

- 1789. SHRI CHIMANBHAI MEHTA: Will the Minister of COMMUNICATIONS be pleased to refer to the answer to Unstarred Question 535 given in the Rajya Sabha on the 29th July, 1985 and state;
- (a) whether construction of new building at the site of Rajkot G.P.O. has started;
- (b) when the tenders were called for, accepted and order to start the construction was given;
- (c) what is the tendered amount accepted, with the name of the contractors; and
- (d) when the rented building for GPO was occupied and how much rent has been paid till date?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): Yes, Sir.

- (b) Tenders were called for on 26-3-84. accepted on 1-6-84 and order to start construction was given on 13-8-84.
- (c) Tendered amount accepted is Rs. 69,77,373,75. Name of the contractor is M|s. Jeevan Construction Company, Rajkot.
- (d) Rented building was occupied on 18-6-83 on rent of Rs. 22.000 per month. Rent paid upto 31st July, 1985 is Rs. 5,63.200.

Telephone Connections in Gujarat State

- SHRI RAMSINGBHAI PA-TALIYABHAI RATHVAKOLI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the registration for various categories of telephone connections have been made at various places in the Districts of Baroda, Surat, Chhota Udaipur Gujarat

State and Union Territory of Dadra Nagar Haveli during 1981 and 30th June. 1985;

- (b), if so, what arE the details thereof;
- (c) how many connections have been given so far;
- (d) how many_ rejected and are under consideration;
- (e) when the remaining connections are likely to be given; and
- (f) what are the plans to provide new telephone connections during the period from 1st August, 1985 to 31st December, 1986?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA); (a) Yes. Sir

- (b) to (d)i Information Is given in the Annexure.
 - (e) The information is as under:

Baroda and Surat:—It is proposed to clear the existing waiting list progressively by end of 7th Plan, subject to availability of adequate resources.

to Questions

Chhota Udaipur; There is no waiting list at present.

Dadra Nagar Haveli: The present waiting list i_s proposed to be cleared progressively by 31st December, 1986.

(f) Following is the programme of provision of new telephone . connections during the period 1-8-1985 to 31-12-1986: —

Baroda- 6.U00 Surat 7.000

Chhota Udaipur: At present there is no waiting list.

Dadar Nagar Havelis 243 i. e. the present waiting list will be cleared.

Annexure

| | | | | Waiting list as on 30-6-19 ⁹ 5 | | | | | Connec. | No. of |
|----------------|------------|---------------|------|---|------|---------|-------|---|--|--------|
| 1 ² | ·:· | | OYT | | Spł. | General | Total | tion given during the period from 1981 to June 1985 | Cases rejected and under Conside- ration | |
| 1, B | laroda | | | _ | 994 | 1691 | 8043 | 10,728 | 2232 | 300 |
| 2. S | ora t | | • . | | 2718 | 874 | 17729 | 21,319 | 864 | Nil |
| g. C | hhota Udai | ipur | • | | 3 | t | 52 | 56 | 56 | |
| 4. U | adra Naga | r Ha v | veli | | 28 | 51 | 164 | 243 | 186 | Nil |

Adulteration in Petrol and Diesel in Gujarat State

1791. SHRI RAMSINGBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of PETROLEUM be pleased to state:

(a) whether the attention of Government has been drawn to the fact

that adulterated petrol and cliesel Is being sold by some petrol pumps and petrol dealers in various parts of Gujart and in the country also;

- (b) if so, whether Governme Tiave received complaints in this regaffl;
- (c) if so, what are the details thereof indicating the number and